

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
CUSTOMS APPEAL BRANCH**

Dated: 10/01/2014

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. ST/A/50039-50044/2014-CU[DB] dated 07/01/2014

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 01(S) of the Finance Act, 1994 relating to Service Tax Act, 1994.

[Signature]
Asstt. Registrar(CUSTOMS Appeal Branch)

Application	Appeal	Name and Address of Appellant
1	ST/578/2010	RSWM LIMITED Village-Kharigram, Gulabpura Distt. Bhilwara
2	ST/1845/2010	RSWM LIMITED, VILLAGE-KHARIGRAM, GULABPURA, DISTT. BHILWARA (RAJ.)
3	ST/1846/2010	RSWM LIMITED, VILLAGE-KHARIGRAM, GULABPURA, DISTT. BHILWARA (RAJ.)
4	ST/392- 393/2011	RSWM LIMITED, VILLAGE-RISHABHDEV, DISTT. UDAIPUR (RAJ.)
5	ST/764/2011	RSWM LIMITED, RISHABHDEV, DISTT. UDAIPUR (RAJ.)
		Name and Address of Respondent
6		C.C.E. JAIPUR II N.C.R.Building, Statue Circle, "C" Scheme, Jaipur 302005.

Other Appellants and Respondents as per Annexure

Copy To

7 Advocate(s) / Consultant(s):

Bipin Garg
B-1/1289, A - Vasant Kunj,
New Delhi

8 Bar Association, CESTAT, Delhi

9 Director Publications, Customs, Excise. I.P. Estate, Delhi

10 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

11 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi.

Date of hearing/decision: 07.01.2014

For Approval and Signature:

Hon'ble Ms. Archana Wadhwa, Member (Judicial)

Hon'ble Mr. Rakesh Kumar, Member (Technical)

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 26 of the CESTAT (Procedure) Rules, 1982?	No
2	Whether it should be released under Rule 26 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3	Whether their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

Service Tax Appeal Nos. 578 of 2010

(Arising out of the Order in Appeal No. 29(KKG)ST/JPR-II/2010 dated 08.02.2010 passed by the Commissioner (Appeals), Central Excise & Customs, Jaipur-II).

AND

Service Tax Appeal No. 1845 of 2010

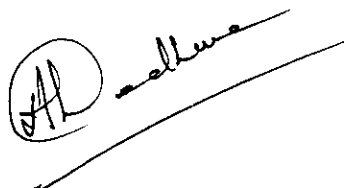
(Arising out of the Order in Appeal No. 333(CB)ST/JPR-II/2010 dated 16.09.2010 passed by the Commissioner (Appeals), Central Excise & Customs, Jaipur-II).

AND

Service Tax Appeal No. 1846 of 2010

(Arising out of the Order in Appeal No. 329(CB)ST/JPR-II/2010 dated 16.09.2010 passed by the Commissioner (Appeals), Central Excise & Customs, Jaipur-II).

AND



Service Tax Appeal Nos. 392- 393 of 2011

(Arising out of the Order in Appeal No. 474(CB)ST/JPR-II/2010 dated 24.11.2010 passed by the Commissioner, Central Excise & Customs, Jaipur-II).

AND**Service Tax Appeal No. 764 of 2011**

(Arising out of the Order in Appeal No. 02(CB)ST/JPR-II/2011 dated 10.01.2011 passed by the Commissioner (Appeals), Central Excise & Customs, Jaipur-II).

M/s RSWM Limited

Appellant

Vs.

CCE, Jaipur – II

Revenue

Appearance:

Shri Bipin Garg, Advocate for the appellant

Shri Amresh Jain & Govind Dixit, DRs for the Revenue

Coram:

Hon'ble Ms. Archana Wadhwa, Member (Judicial)

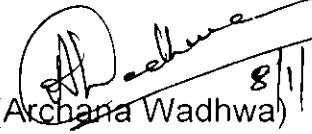
Hon'ble Mr. Rakesh Kumar, Member (Technical)

Final Order No. 50039-50044/2014

Per: Archana Wadhwa

Learned Advocate Shri Bipin Garg appearing for the appellant draws our attention to an application filed by him seeking to withdraw the present appeals. No objection by learned DR.

2. In view of the above, we dismiss all the appeals as withdrawn.


(Archana Wadhwa)
Member (Judicial)


(Rakesh Kumar)
Member (Technical)